

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.144 OF 2018
IN
REVIEW PETITION (CIVIL) NO.28 OF 2018
IN
WRIT PETITION (CIVIL) NO.1088 OF 2017

Common Cause

Petitioner(s)

Versus

Union of India and Others

Respondent(s)

O R D E R

We have gone through the Curative Petition and the connected papers. In our opinion, no case is made out within the parameters indicated in the decision of this Court in the case of Rupa Ashok Hurra vs. Ashok Hurra & Another, reported in 2002 (4) SCC 388. Hence, the Curative Petition is dismissed.

.....CJI.
[Ranjan Gogoi]

.....J.
[Madan B. Lokur]

.....J.
[A.K. Sikri]

.....J.
[Abhay Manohar Sapre]

New Delhi
December 11, 2018.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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WRIT PETITION (CIVIL) NO.1088 OF 2017

COMMON CAUSE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 11-12-2018 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

By Circulation

UPON perusing papers the Court made the following
O R D E R

The curative petition is dismissed in terms of the
signed order.

(Chetan Kumar)
A.R.-cum-P.S.

(Anand Prakash)
Court Master

(Signed order is placed on the file)